

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.73/09

Monday this the 7th day of December 2009.

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

K.Ravichandran,
S/o.K.Kittan,
Section Engineer/Permanent Way/
Southern Railway/Kollengode/Palghat Division.
Permanent Address : No.VII, East Street,
Thudupathy P.O., Perundurai Taluk,
Erode District.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

V e r s u s

1. Union of India represented by the General Manager,
Southern Railway, Headquarters Office,
Park Town PO, Chennai – 3.
2. The Principal Chief Engineer,
Civil Engineering Department, Southern Railway,
Headquarters Office, Park Town PO, Chennai – 3.
3. The Senior Divisional Engineer – Co-ordination,
Southern Railway, Palghat Division, Palghat.
4. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division, Palghat.
5. Shri.P.D.Samuel,
Junior Engineer Gr.II (Permanent Way),
Southern Railway, Pollachi RS & PO, Pollachi.
6. The Chief Traction Engineer,
Civil Engineering Department, Southern Railway,
Headquarters Office, Park Town PO,
Chennai – 3. ...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil [R1-4&6])

This application having been heard on 7th December 2009 the
Tribunal on the same day delivered the following :-



ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is presently working as a Section Engineer, Permanent Way at Pollachi Railway Station of Southern Railway, Palghat Division. He is aggrieved by the Annexure A-1 order dated 19.12.2008 by which he was transferred and posted to Quilandy under Section Engineer/Permanent Way/Quilandy on administrative grounds.

2. When this OA was initially heard by this Tribunal on 5.2.2009, considering the *prima facie* case in favour of the applicant, the aforesaid transfer order was stayed for a period of three months.
3. In the reply statement the respondents have submitted that they have subsequently issued the Annexure R-1 order dated 2.3.2009 cancelling the aforesaid transfer order.
4. In view of the above position, this OA has become infructuous and it is dismissed accordingly. There shall be no order as to costs.

(Dated this the 7th day of December 2009)



GEORGE PARACKEN
JUDICIAL MEMBER

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